

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 1

IA No.- 4438/2020 in IB-1226/ND/2019

IN THE MATTER OF:

Ashish Bankar

... Applicant/Petitioner

Vs

M/s Nu Tek India Ltd.

... Respondent

Order under Section 7 of IBC.

Order delivered on 27.10.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Liquidator : Mr. Sanjay Kumar Singh

ORDER

IA No. 4438/ND/2020: This is an application filed under Section 33(5) of the Code seeking permission to initiate legal proceedings against the debtors of the Corporate Debtor. Mr. Sanjay Kumar, Learned Counsel for the Liquidator submits that there are various categories of debtors of the C.D., including employees for total amount of few crores. Learned Counsel further states that he is relying on the Forensic Audit Report and the audited balance sheet.

We allow the liquidator to initiate appropriate legal proceedings on behalf of the Corporate Debtor and avail legal remedies for recovery of the debt due to Corporate Debtor.

Application is allowed and disposed of in terms of the above order.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Mukesh – 27.10.2020